GOVERNMENT OF INDIA CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:984 ANSWERED ON:29.11.2012 CHANGES IN COMPANIES ACT Panda Shri Baijayant

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Stock Exchange Board of India sought any changes in the Companies Act and if so, the details thereof; and

(b) the response of the Government in this regard?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT)

(a) & (b):- The suggestions made by Securities and Exchange Board of India (SEBI), through Ministry of Finance, during drafting of the Companies Bill, 2011, with regard to issues relating to regulatory harmony, were duly considered and incorporated therein. The Companies Bill, 2011 has been introduced in the Lok Sabha on 14/12/2011 and is under consideration.